

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/00176/2020

Dated Wednesday the 5th day of February, 2020

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

Smt.R.Bhavvani
D/o. Late Dhansingh,
No.37/71, Puchammal Street,
Lakshmi Koil, New Washermenpet,
Chennai 600 081.

....Applicant

(By Advocate M/S Ratio Legis)

Vs

1. Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai – 600 003.

2. The Senior Divisional
Personnel Officer,
Chennai Division,
Southern Railway, NGO Annexe,
Park Town, Chennai – 600 003.

....Respondents

(By Advocate Mr.P.Srinivasan)

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service particulars of late Dhanasingh and the latest representation dated 03.09.2019 and further to direct the respondents to extend family pension with effect from the date of death of her mother i.e., 28.11.2011 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.”

2. The applicant is the widowed daughter of late Dhansingh who died in harness on 12.05.1972. Thereafter, the applicant's mother received family pension till her death on 27.11.2011. The applicant's husband predeceased her mother on 19.02.2011. Hence the applicant who is eligible for family pension as a widowed daughter of the deceased employee represented for family pension and she was advised to submit relevant documents which were also submitted by her. Thereafter, on 18.05.2018 she made representation for family pension duly attaching all the relevant documents which evoked no response and hence this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representation dated 18.05.2018 in Annexure A-4 and pass orders, within a stipulated time limit.
4. Mr.P.Srinivasan, senior standing counsel for Railways, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

“The competent authority is directed to consider the representation of the applicant dated 18.05.2018 in Annexure A-4 on the basis of the relevant rules and regulations and pass

**a reasoned and speaking order, within a period of six months
from the date of receipt of a copy of this order. ”**

**(T.JACOB)
MEMBER (A)**

05.02.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**